

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (DB) No. 35 of 2021

Dinesh Kumar @ Diggal --- --- Appellant
Versus
The State of Jharkhand --- --- Respondent

CORAM: Hon'ble Mr. Justice Aparesh Kumar Singh
Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through: Video Conferencing

For the Appellant: Mr. Kripa Shankar Nanda, Advocate
For the Respondent: Ms. Nehala Sharmin, Advocate

04 / 05.04.2021

The sole appellant stands convicted for the offence under sections 302/34 of I.P.C and section 27 of Arms Act, by the impugned judgment dated 20.01.2021 rendered in Session Trial No. 161/2017 (S) by the Court of learned Sessions Judge, Bokaro and has been sentenced to undergo R.I. for life under sections 302/34 of I.P.C with a fine of Rs. 15,000/- and default sentence and further sentenced to undergo R.I. for five years under section 27 of Arms Act with a fine of Rs. 5,000/- and default sentence, vide impugned order of sentence dated 25.01.2021.

2. Learned counsel for the appellant informs that there are three more criminal appeals i.e. Cr. Appeal (DB) Nos. 47/2020, 74/2020 and 86/2020 arising out of the same Session Trial. Since the appellant had remained absent on the date of pronouncement of judgment, conviction was recorded against other co-convicts in Sessions Trial No. 161/2017 and this appellant was convicted for the aforesaid offences on his appearance later on, by the impugned judgment dated 20.01.2021 in Session Trial No. 161/2017 (S).

3. Admit.

4. Issue notice.

5. It is informed that lower court records have already been received in other pending criminal appeals. Office to verify.

6. Let the instant appeal be tagged along with Cr. Appeal (DB) Nos. 47/2020, 74/2020 and 86/2020.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)